

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2384/2004

New Delhi, this the 3rd day of March, 2005

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.K. Naik, Member(A)

H.D. Sharma,
S/o Shri R.S. Sharma,
R/o Flat No.3,
Bhavishya Nidhi Enclave,
New Delhi-17

....Applicant

(By Advocate: Shri U.K. Shandilya)

Versus

Union of India, through:

1. The Secretary,
Ministry of Labour,
Govt. of India,
Shram Shakti Bhawan,
New Delhi.
2. Chairman,
Central Board of Trustees,
Employees Provident Fund, and
Minister for Labour,
Govt. of India,
Shram Shakti Bhawan, Rafi Marg,
New Delhi.
3. Smt. Punam Pandey,
CDI & Inquiring Authority,
Satarkta Bhawan, CVC,
GPO Complex,
I.N.A., New Delhi-23

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4. Central Provident Fund Commissioner,
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi.

5. Shri R.K. Mahajan,
Addl. CPFC (HR & Compliance),
Bhikaji Cama Place,
New Delhi-66

....Respondents

(By Advocate: Shri V.S.R. Krishna)

Order(Oral)

Justice V.S. Aggarwal, Chairman

After the matter was heard, learned counsel for the applicant stated that the applicant's representation dated 30.4.2004 which was addressed directly to the Hon'ble Minister of Labour requesting for dropping of the enquiry, has not been decided and a direction may be issued in this regard.

2. Taking stock of the totality of facts and circumstances, at this stage when the applicant has not been communicated any order, we direct that the matter should be considered and applicant may be communicated the result of the said representation in accordance with law preferably within three months of the receipt of the certified copy of the present order. O.A. is disposed of.

Naik
(S.K. Naik)

Member(A)

V.S. Aggarwal

(V.S. Aggarwal)

Chairman

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